

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26943 OF 2017

Between:

Kavali Sneha, D/o.Kavali Bikshpathi, Aged about 17 years, Occ: Student
Being minor rep by her father and natural Guardian Kavali Bikshapathi,
S/o.Anjaiah, Aged about 53 years, Occ: Business, R/o.H.No.17-1-478/18,
Krishna Nagar, Near Vaidehi Ashramam, Saidabad, Hyderabad - 500059.

...PETITIONER

AND

1. State of Telagnana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal.
3. Convener MBBS/BDS 2017, C/o.Kaloji Narayana Rao University of Health Sciences, Warangal.
4. Medical Council Of India, Rep.by its Board of Governors through Joint Secretary Pocket 14, Sector-8, Dwaraka, New Delhi

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of mandamus or any other appropriate Writ or Writs, Order or Orders declaring the action of the Respondents more particularly the Respondent No. 2 in not considering the Petitioner for counseling and admission into the MBBS Course under Category B for the academic year 2017-18 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider and include the name of the Petitioner in the counseling and admission into the MBBS Course under Category B for the academic year 2017-18

I.A. NO: 1 OF 2017(WPMP. NO: 33474 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To DIRECT the Respondent No.2 to consider the Representation Dated 01.08.2017 submitted by the Petitioner wherein she requested to permit her for counseling into the MBBS Course in Category-B for the academic year 2017-18

Counsel for the Petitioner: SRI A. CHANDRA BABU

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

**Counsel for the Respondent Nos.2 and 3: SRI A. PRABHAKAR RAO,
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**Counsel for the Respondent No.4: MS. GORANTLA SRI RANGA PUJITHA,
SC FOR MEDICAL COUNCIL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26943 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 and 3 (for short 'the University').

Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel for Medical Council of India appears for respondent No.4.

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons mentioned in the accompanying affidavit, the petitioner herein prays that this Court may be pleased to issue a Writ of mandamus or any other appropriate Writ or Writs, Order or Orders declaring the action of the respondents, more particularly, respondent No.2 in not considering the petitioner for counseling and admission into the MBBS Course under Category B for the academic year 2017-18 as

illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the counseling and admission into the MBBS course under Category B for the academic year 2017-18 and pass such order or other orders as this Court deems fit and proper in the circumstances of the case and in the interest of justice.”

3. A Division Bench of this Court, by an interim order dated 11.08.2017, had permitted the petitioner to upload the application for admission under category-B and a direction was issued to the University to accept the same and include the name of the petitioner in the first phase of counselling for category-B.

4. The academic year 2017-18 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/- K. AMMAJI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat, State of Telagnana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal.
3. Convener MBBS/BDS 2017, C/o.Kaloji Narayana Rao University of Health Sciences, Warangal.
4. The Board of Governors the Joint Secretary Pocket 14, Sector-8, Dwaraka, Medical Council Of India, New Delhi
5. One CC to Sri A. Chandra Babu, Advocate [OPUC]
6. Two CCs to GP for Medical Health & Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences [OPUC]
8. One CC to Ms. Gorantla Sri Ranga Pujitha, SC for Medical Council of India[OPUC]
9. Two CD Copies

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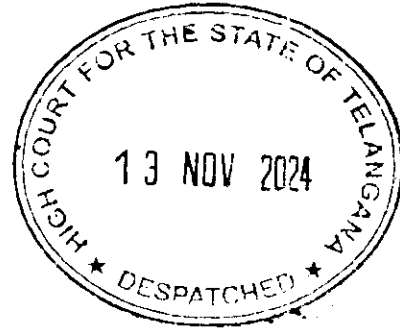
GJP

HIGH COURT

DATED:17/10/2024

ORDER

WP.No.26943 of 2017



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**